

I/345923/2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 15th of February, 2024

S.O 101 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Kathua.

S.No.	Name of the Officer (Mr./Ms.)	Designation	Jurisdiction/Place of posting
01	Gorav Vyas	Naib Tehsildar	Hattli
02	Rattan Chand	Naib Tehsildar	Marheen
03	Keshav Kumar	Naib Tehsildar	Chhan Rorian
04	Puran Chand	Naib Tehsildar	Kore Punnu
05	Parshotam Kumar	Naib Tehsildar	DC office Kathua
06	Rakesh Kumar	Naib Tehsildar	DC Office Kathua
07	Mohan Singh	Naib Tehsildar	RTIC

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated: - 15 - 02-2024

No. LAW-Powr/5/2021-10

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) Deputy Commissioner, Kathua. This is with reference to letter No. **DCK/Adm/2023-24/3393-94** Dated: - 10-02-2024.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) All Concerned .
- 7) SO Section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A